

[श्री मधु लिमये]

इसलिए स्टॉक डिपॉजिट्स प्रॉर करी की एक्सटर्नल बैरू को संरक्षण देने के लिए क्या करन है इस के बारे में जो हमारा नोटिस है उस को 377 में लिखा जाय ।

अध्यक्ष महोदय : अभी तो मैं ने एक लिया है ।

श्री मधु लिमये : यह बड़ा महत्वपूर्ण सवाल है । आज नहीं तो कम लीजिए । तीन चार बार मैंने इन के बारे में नोटिस दिया ।

MR. SPEAKER: I shall look to that.

SHRI JYOTIRMOY BOSU: Sir, you must pay your kind attention to that. It was in that context that I wrote to you. I was only making a submission that as a result of crash in jute prices in West Bengal, Assam and Bihar, rural economy is ruined. Now of course starvation deaths are taking place. (*Interruptions*).

MR. SPEAKER: Please do not get up unless you get my permission. All of you kindly sit down. The other day you said that I do not allow you. You know everything that what we discuss here is put up first in the Business Advisory Committee. And we get the allocation of time, subjects from them. Why do you everytime get up and say that the Speaker should not do this or that. You also participate in this meeting. You tell the House and the people outside that the Speaker does not allow you. What is all that? I am here talking of your previous observation. About the future I shall find some other time for that. (*Interruptions*).

MR. SPEAKER: Mr. Bosu, I am not allowing you. Please sit down. Do not get up. I am not calling any other Member. That notice has not been admitted. Now, Papers to be laid on the Table. Mr. Malaviya.

12. 13 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI K. D. MALAVIYA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (1) The Kerosene (Fixation of Ceiling Prices) Third Amendment Order, 1974, published in Notification No. G.S.R. 393(E) in Gazette of India dated the 18th September, 1974.
- (2) The Light Diesel Oil (Fixation of Ceiling Prices) Second Amendment Order, 1974, published in Notification No. G.S.R. 394(E) in Gazette of India dated the 18th September, 1974.
- (3) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Second Amendment Order, 1974, published in Notification No. G.S.R. 395(E) in Gazette of India dated the 18th September, 1974. [*Placed in Library. See No. LT-8491/74*].

REPORT OF THE LAW COMMISSION

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SAROJINI MAHISHI): I beg to lay on the Table a copy of the Fifty-Ninth Report (Hindi and English versions) of the Law Commission on the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954. [*Placed in Library. See No. LT-8492/74*].